

[Shri A. C. Guha]

further amendments to the Central Excises Rules, 1944:—

(1) Notification No. S.R.O. 893, dated the 23rd March, 1957.

(2) Notification No. S.R.O. 894, dated the 23rd March, 1957. (Placed in Library. See No. S-108/57)

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri A. C. Guha: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953, a copy each of the following Customs Notifications:—

(1) Notifications Nos. 35 and 36, dated the 9th March, 1957.

(2) Notifications Nos. 32 and 33, dated the 9th March, 1957. [Placed in Library. See No. S-109/57]

MANAGEMENT OF INDUSTRIAL CONCERNS (POWERS AND DUTIES OF THE DIRECTORS) REGULATIONS

Shri A. C. Guha: Sir, I beg to lay on the Table, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Management of Industrial Concerns (Powers and Duties of the Directors) Regulations, 1957, published in the Notification No. 4/57, dated the 28th February, 1957. (Placed in Library. See No. S-110/57)

ALL INDIA SERVICES (OVERSEAS PAY, PASSAGES AND LEAVE SALARY) RULES

Shri Datar: I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957, published in the Notification No. S.R.O. 528, dated the 15th February, 1957. [Placed in Library. See No. S-111/57]

KERALA STATE ACTS

Shri Datar: I beg to lay on the Table, under sub-section (3) of Section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1956, a copy of each of the following Acts:—

(1) The Travancore-Cochin Interpretation and General Clauses (Amendment) Act, 1957 (No. 3 of 1957). [Placed in Library. See No. S-115/57]

(2) The Kerala Sales-Tax Laws (Amendment) Act, 1957 (No. 4 of 1957). [Placed in Library. See No. S-116/57]

(3) The Code of Criminal Procedure (Kerala Amendment) Act, 1957 (No. 5 of 1957). [Placed in Library. See No. S-117/57]

(4) The Kerala Road Transport Services (Validation) Act, 1957 (No. 6 of 1957). [Placed in Library. See No. S-118/57]

(5) The Kerala Board of Revenue Act, 1957 (No. 7 of 1957). [Placed in Library. See No. S-119/57]

(6) The Kerala Small Cause Courts Act, 1957 (No. 8 of 1957). [Placed in Library. See No. S-120/57]

(7) The Kerala Khadi and Village Industries Board Act, 1957 (No. 9 of 1957). [Placed in Library. See No. S-121/57]

REPORT OF MACHINE TOOL COMMITTEE

The Minister of Heavy Industries (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Machine Tool Committee. [Placed in Library. See No. S-123/57]

AMENDMENTS TO DELHI MOTOR VEHICLES RULES

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. F.